



2026:DHC:8996



\$~59

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010134352026**+ **O.M.P. (T) (COMM.) 37/2026, I.A. 9156/2026, I.A. 9157/2026****M/S JMD LIMITED**

.....Petitioner

Through: **Mr. Arjun Sawhney, Mr. Rohan Bhambri and Mr. Arnav Gosain, Advs.**

versus

M/S PRIME WALK INFRA PVT. LTD. (FORMERLY KNOWN AS M/S ANGAD ESTATE PVT. LTD.)

.....Respondent

Through: **Mr. Rakesh Tikku, Senior Advocate, Mr Naveen Goel, Mr. Rishi Bhatnagar, Mr. Riishabh Gaur, Advs.****CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****JUDGMENT(ORAL)**

%

07.10.2026

1. The present petition under Sections 14 and 15 of the Arbitration and Conciliation Act, 1996¹ has been instituted on account of the refusal of the learned Sole Arbitrator, Hon'ble Mr. Justice S.L. Bhayana (Retd.), at a stage when the arbitral proceedings had substantially concluded and only the pronouncement of the final award remained.

2. It is made out from the record that the arbitral proceedings had continued for approximately nine years during which the parties had

¹ "Act" hereinafter



2026:DHC:8996



completed the trial.

3. Upon conclusion of the hearings, the matter had been reserved for pronouncement of the award, however, *vide* an order dated 14.11.2025, the learned Sole Arbitrator recused himself from the proceedings citing personal reasons.

4. In these circumstances, the Petitioner has approached this Court seeking termination of the mandate of the erstwhile Sole Arbitrator and appointment of a substitute Arbitrator in accordance with law.

5. The Petitioner further seeks continuation of the arbitral proceedings from the stage already reached having regard to the fact that the entire evidentiary and hearing process already stands concluded so as to avoid duplication of proceedings further delay and substantial prejudice to the parties.

6. Learned Counsel for the Respondent has no objection to the appointment of an arbitrator.

7. The Petitioner claims an amount of approximately Rs.10 Crores.

8. Accordingly, Mr. Anirudh Bhat, Advocate, (Mob No. 9999902949) is appointed as a substituted Sole Arbitrator to adjudicate the disputes arisen between the parties. The learned Sole Arbitrator shall enter upon the reference within three weeks from



2026:DHC:8996



today.

9. The learned Sole Arbitrator will proceed to the arbitration proceedings subject to furnishing requisite disclosures as required under Section 12(2) of the Act within three weeks of entering reference.

10. The learned Arbitrator shall be entitled to fees as mutually decided between the parties and the learned sole arbitrator.

11. The learned Arbitrator will take up the proceedings from the stage at which they are today.

12. The Registry is directed to send a receipt of this order to Mr. Anirudh Bhat, learned Arbitrator through all permissible modes including email.

13. The erstwhile Arbitrator Hon'ble Mr. Justice S.L. Bhayana (Retd.) and the Petitioner is requested to transmit all the records to Mr. Anirudh Bhat, substituted Sole Arbitrator so as to enable the latter to proceed with the arbitration from the stage already reached.

14. The present petition is allowed and disposed of in above terms.

OM PRAKASH SHUKLA, J

OCTOBER 7, 2026/at